

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.120
CP(IB) 133 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Arrow Digital Pvt Ltd

.....Applicant

V/s

Positive Point Graphics Pvt Ltd

.....Respondent

Order delivered on ..10/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant

: Adv. Mr. Yuvraj Thakore

For the Operational Creditor

: Adv. Ms. Garima Malhotra

For the Respondent

: Adv. Mr. Ratnesh Shah

For the RP

: Mr. Lalitkumar Vithaldas Raithatha

ORDER

IA/1(AHM)2022

Parties have entered into settlement and file application for withdrawal on the basis of settlement. Permission to withdraw the matter is granted. Since parties entered into settlement the matter stands withdrawn, being settled, and is disposed of.



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**